

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.212 – IA 398 of 2022

Item No.213 – IA 546 of 2022

Item No.214 – IA 547 of 2022

Item No.215 – IA 628 of 2022

Item No.216 – IA 685 of 2022

In

CP(IB) 30 of 2018 [TP 3 of 2020 in CP(IB)/MB/1880 of 2018]

Proceedings under Section 7 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s.
Swiss Ribbons Pvt. Ltd.

.....Applicant

.....Respondent

Order delivered on 26/09/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Aditya Pandya, Adv., Mr. Yuvraj Thakore, Adv. for Mr. Monaal Davawala, Adv. Ms. Geeta Lundwani, Adv.
For the Liquidator	: Mr. Amir Arsiwala, Adv. a.w Mr. Amay Hadwale
Liquidator	: Mr. George Samuel, Liquidator in person
For IndusInd Bank Ltd.	: Mr. Dhruv Chauhan, Adv. for Mr. A.S. Panesar, Adv. Mr. Masoom Shah, Adv. for R-1 & 2

ORDER

IA 398 of 2022

Learned Counsel Mr. Pandya states that response of Liquidator is received and time may be granted to verify the same and put correct figures on records. Copy be served within two weeks.

List on 15.11.2022

IA 546 of 2022 & IA 547 of 2022

Learned Counsel Mr. Thakore proxy for Mr. Davawala, for the applicant, seeks further time to file rejoinder. As a last chance, Rejoinder be filed within five days, subject to payment of cost of Rs.5,000/- to be paid to the Prime Minister's National Relief Fund.

List on 15.11.2022

IA 628 of 2022

Learned Counsel Mr. Arsiwala for the Liquidator states that the applicant bank has taken appropriate steps and prayers sought in this application stand satisfied. Learned Counsel further states that application may be allowed to be withdrawn. Application is allowed to be withdrawn and disposed of as satisfied.

IA 685 of 2022

Learned Counsel Ms. Masoom Shah for respondent no.1 & 2 first makes statement that he is not appearing for respondent no.3 though he had accepted notice on behalf of respondent no.1 & 3 on 31.08.2022. Order dated 31.08.2022 be corrected as Mr. Shah accepted notice for respondent no.1 & 2. Learned Counsel further states that copy of application is received in last week and seeks further time to file reply. As last chance, reply be filed within two weeks. Learned Counsel Mr. Davawala for respondent no.3 accepts notice and undertakes to file reply within two weeks.

List on 15.11.2022.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**